

(b) the number of units engaged in identifying such pests, state-wise; and

(c) whether there is any proposal to increase the number and if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) All the plants and plant material coming into the country are checked and treated if need be, at all the International Airports, important seaports and strategic entry points on land frontier.

(b) These are located in the following States/UTs. :—

State	No. of Plant Quarantine and Fumigation Stations
1. Andhra Pradesh	2
2. Bihar	1
3. Delhi	1
4. Gujarat	1
5. Kerala	2
6. Maharashtra	2
7. Punjab	4
8. Tamil Nadu	6
9. Uttar Pradesh	1
10. West Bengal	6

(c) These facilities shall be augmented depending upon the need and availability of funds.

Sale of Sugar Through Traders

1231 SHRI PRAKASH V. PATIL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether with a view to keep sugar prices under control, Government have taken a decisions to remove the quantum limits on the sale of imported sugar through tenders;

(b) if so, the effect of this procedure on market prices;

(c) whether those who buy sugar through tender are required to sell it at a price fixed by Government and if not, how it helps in holding the price line; and

(d) the margin kept for traders who buy sugar through tenders and steps taken to ensure that they do not corner sugar?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K. P. SINGH DEO) : (a) Yes, Sir.

(b) The rise in the wholesale prices of indigenous sugar as well as imported sugar has been arrested and the prices have remained at reasonable levels.

(c) and (d). The sale of imported sugar by Food Corporation of India is in the open market through a system of auction and no sale price has been fixed for eventual sale in the retail. This is the position with regard to indigenous sugar sold by factories in the open market. However, in view of the comfortable availability of imported as well as indigenous sugar, sugar prices had ruled at reasonable levels in the open market.

Imported sugar is also subject to statutory provisions in respect of sale and stock-holding limits of sugar. The State Governments had also been advised to undertake surprise checks/raids and de-hoarding operations and to ensure that sugar licenced dealers comply with statutory provisions.

INDO-EEC Project on Fishery Development

1232. SHRI SRIHARI RAO : Will the Minister of AGRICULTURE be pleased to state :

(a) whether EEC has evinced great interest in fishery products of India.

(b) whether EEC has offered a joint exploration between EEC and India for the development of fisheries and their export; and

(c) if so, reaction of Government to this offer ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b). Mr. Claude Cheysson, Commissioner of EEC during his visit to India in September, 1985 evinced interest in the development of deep sea fishing in India and entering into joint venture involving export of catch in EEC market.

(c) However, no concrete proposal has so far been received from the EEC side. As and when such proposal is received, this will be examined on merit.

Groundnut Production

1233. SHRI CHINTAMANI PANIGRAHI : Will the Minister of AGRICULTURE be pleased to state :

(a) measures proposed to diversify the cropping pattern with a view to boosting summer groundnut production under irrigated conditions in Tamil Nadu and Orissa; and

(b) total acreage covered under this programme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) and (b). The Centrally Sponsored National Oilseeds Development Project is in operation in the States of Tamil Nadu and Orissa where efforts are being made to expand the area under rabi/summer groundnut. The area under rabi/summer groundnut during 1984-85 was 290.5 thousand hectares in Tamil

Nadu and 139.7 thousand hectares in Orissa.

[Translation]

Civic Facilities in Resettlement Colonies

1234. SHRI BHARAT SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether all types of works like construction of drains, roads, footpaths, parks and providing of electricity, water and sewer lines, etc. in all resettlement colonies of Dehli had been undertaken and completed by DDA;

(b) if so, the names of the colonies where these facilities have been provided and also of those where these facilities are yet to be provided;

(c) the amount already spent and that which is likely to be spent on these colonies;

(d) whether these works have been suspended in all the colonies for the last six months;

(e) whether all these colonies are being handed over to the Delhi Municipal Corporation by DDA; and

(f) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Resettlement colonies in Delhi developed under the Jhuggi Jhonpri Removal Scheme were initially provided with water supply and toilet facilities at community level alongwith drains, roads, street lighting, etc. Complete electrification of these colonies has since been undertaken by DESU. A scheme for provision of additional facilities like water supply and sewer lines for grant of individual connections, improved roads and drains, underground and overhead tanks, etc., sanctioned by the Government has also been undertaken by DDA and is in various stages of completion.